Central Administrative Tribunal Principal Bench

OA No.2551/2019

New Delhi, this the 28th day of August, 2019

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

Firoz Khan Aged about 51 years, S/o Late Riaz Hasan Khan Working as Senior Administrative Officer IVRI, Izatnagar, Bareilly, UP 243122.

.... Applicant.

(By Advocate: Shri B. N. P. Pathak)

Vs.

- The President Indian Council of Agricultural Research Krishi Bhawan, Dr. Rajendra Prasad Road, New Delhi 110 001.
- 2. The Director General, ICAR Krishi Bhawan, New Delhi 110 001.
- 3. The Secretary, ICAR, Krishi Bhawan, New Delhi 110 001.
- 4. Sh. Ravi Prakash
 Dy. Secretary/Chief Admn. Officer
 ICAR, Krishi Bhawan,
 Dr. Rajendra Prasad Road,
 New Delhi 110 001.

... Respondents.

: O R D E R (ORAL):

Justice L. Narasimha Reddy, Chairman:

The applicant is working as Senior Administrative Officer in the Indian Council of Agricultural Research, the 1st respondent herein. His APAR for the year 2012-2013 is

graded as Good. The said evaluation came in the way of his promotion to the post of Deputy Secretary/Chief Administrative Officer.

- 2. Through an order dated 17.05.2019, the 1st respondent promoted the 4th respondent herein, as Deputy Secretary. This OA is filed challenging the order dated 17.05.2019 as well as the relevant minutes of the DPC which met on 09.04.2019. The applicant also seeks a direction to the respondents to treat the APAR for the year 2012-2013 as *non est*.
- 3. We heard Shri B. N. P. Pathak, learned counsel for the applicant, in detail at the stage of admission.
- 4. The applicant was informed that his APAR for the year 2012-2013 is graded as Good, with 5.12 marks. He was permitted to make a representation. However, he initially made an interim representation on 28.08.2014, and that was followed by another representation dated 07.02.2019. Taking the same into account, the respondents passed an order dated 08.04.2019, observing that no ground is made for changing the evaluation of the APAR of the year 2012-2013. The DPC met on the next day, and found the 4th respondent as 'Fit' for promotion.

- 5. It may be true that the 4th respondent is junior to the applicant. However, as long as the APAR of the applicant for the relevant period was below the benchmark, there was no way, that the applicant would found treated as 'Fit' for promotion. For the reasons best known to him, the applicant did not challenge the order dated 08.04.2019. Hence, there cannot be any valid challenge to the promotion of the 4th respondent.
- 6. We do not find any merit in the OA. It is accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed) Member (A) (Justice L. Narasimha Reddy) Chairman

/pj/